

F.No A.22015/117/2016-Ad.H.A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

5th Floor, Hudeo Vishala Building
Bhikaji Cama Place, R.K. Puram
New Delhi, dated the 3rd October, 2017

To

All Chief Commissioners/Cadre Controlling Authorities under CBEC
Department of Revenue

Subject:- Constitution of a Committee to deliberate and recommend an Inter Commissionerate Transfer (ICT) Policy under CBEC reg.

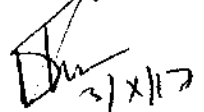
Sir,

I am to say that a committee has been formed to deliberate and recommend on the Inter Commissionerate Transfer Policy under CBEC with the approval of the Competent Authority. The committee comprises of the following officers:

1. Shri A. K. Qasim, Director to the Govt. of India, Ad.H.A&B
 2. Shri S.D. Bhasor, Deputy Secretary to the Govt. of India, Ad.H.A
 3. Shri Sanjeev Kumar Singh, Additional Director, DGHRD
 4. Shri B. K. Manthan, Under Secretary to the Govt. of India, Ad.H.A&B
 5. Nominee of Zones/Commissionerates, where the problem arising out of ICT exists.
2. The Committee met on 18.09.2017 at DGHRD (HRM-I) Office and deliberated on all aspects of the ICT Policy. The Committee has decided to call for information from all concerned on points as given on the Annexure-I. The next meeting is tentatively fixed for 09.10.2017.
3. It is requested to give comments on the points as in Annexure-I (enclosed) before 08.10.2017.

Encl.: Annexure-I as stated above.

Yours faithfully,



(S. D. Bhasor)

Deputy Secretary to the Govt. of India

Annexure-I

- (i) The number of ICT applications for which 'NOC' were issued in the last three years and criteria adopted for issuing 'NOC' along with trend i.e to which Zones transfers were sought. Similarly, the number of ICT applications accepted in last three years and criteria adopted for accepting these applications along with trend i.e from which Zones transfers were accepted.
- (ii) Number of ICT applications pending for issue of NOC/ for acceptance.
- (iii) Sanctioned strength vis-a-vis working strength vis-a-vis strength of ICT officers in the working strength.
- (iv) Percentage of posts utilised for adjusting ICT transferees.
- (v) Number of Court cases relating to ICT pending and implemented on decisions by the Courts.
- (vi) The problems faced by each zones alongwith their comments on each issue.
- (vii) Comments with proposal for addition/deletion in the draft ICT Guidelines issued to Cochin Zone vide Board's letter dated 02.01.2017.
- (viii) Comments/ suggestion on Board's ICT guideline dated 27.10.2011 and Board's letter dated 03.08.2017.
- (ix) Specific comments with regard to ICT on spouse grounds and physically handicapped grounds keeping in view DOPT guidelines.
- (x) Any other suggestion..